

(2022) 10 JH CK 0009
In the Jharkhand High Court
Case No : Criminal Revision No. 457 Of 2007

Basudeo Pandey	Vs	APPELLANT
State Of Jharkhand		RESPONDENT

Date of Decision : 12-10-2022

Acts Referred:

Citation : (2022) 10 JH CK 0009

Hon'ble Judges : Deepak Roshan, J

Bench : Single Bench

Final Decision : Dismissed

Judgement

Deepak Roshan, J

1. Heard learned counsel for the parties.
2. At the outset, Mr. B. K. Dubey, learned counsel for the petitioner submits that as per his instruction the sole petitioner, namely, Basudeo Pandey has died and his legal heirs are not interested in filing substitution application.
3. Learned APP submits that in view of the aforesaid submission this application may be dismissed as abated.
4. In view of the aforesaid fact, this revision application is hereby dismissed as abated.
5. Let the lower court record be sent to the court concerned forthwith.